

SECURITIES APPELLATE TRIBUNAL

OFFICE ORDER

Date:16/03/2020

The Ministry of Health and Family Welfare, Government of India has issued an Office Memorandum dated 05th March 2020 as advisory cautioning against mass gathering. World Health Organization has also declared Novel Coronavirus (COVID-19) as a global pandemic advising against mass congregation. Considering the above and upon receiving the advisory, SAT is taking preventive measures to ensure safety and welfare of all stakeholders and to control the spread of novel Coronavirus (COVID-19) pandemic in the following manner:-

1. Only urgent matters will be taken up for hearing.
2. In order to ensure that the court room is not overcrowded, no person, except Advocates, CA and authorized representative and one representative of the litigant shall ordinarily be permitted in the court room. All the stakeholders are requested not to crowd the passage, court rooms and other areas of the Tribunal, and to take all such preventive measures as recommended by the Public Authorities issued from time to time viz., the Ministry of Health & Family Welfare, Government of India and World Health Organization, etc. to avoid the spread of Coronavirus.
3. For adjournment of any matter, it is not necessary for the Advocate, CA, authorized representative or the litigant to be present. Adjournment requests during the period in question during which these instructions will remain in force will be entertained on SAT's email id, registrar-sat@nic.in Any email seeking adjournment received upto 9.30 a.m. will be placed before the bench on the same day. Further, every effort will be made to intimate / communicate the adjourned date of hearing through notice on the official website or through email within 24 hours.
4. Any person showing symptoms of fever, running nose, coughing, etc. will not be allowed to enter the premises of the Tribunal and are advised not to visit the Tribunal.

5. These instructions shall remain in force till 27/3/2020 or such date as may be subsequently advised. These instructions may be reviewed / revised / supplemented from time to time. In case of difficulty, or for any feedback, you may approach the Registrar of the Tribunal through email / telephone (22837061).
6. The staff of the Tribunal lives in the suburban area and has to travel through local trains/bus, etc. during peak hours. In order to avoid the rush hour, the staff of the Tribunal would be allowed to come at 11 a.m. instead of 9.30 a.m. Further, Tribunal will sit from 11.30 a.m. to 4.30 p.m.

This issues with the approval of the Hon'ble Presiding Officer in consultation with the Hon'ble Members of the Tribunal.


Registrar